POST OFFER PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

ADC INDIA COMMUNICATIONS LTD.

(Registered Office: No. 10 (C) II Phase, Peenya Industrial Area, Bangalore – 560 058, Karnataka, India)

This Announcement ("Post Offer PA") is being issued by Kotak Mahindra Capital Company Limited ("Manager to the Offer"), on behalf of Tyco Electronics Ltd. now renamed as TE Connectivity Ltd. ("Acquirer"), having its registered office at Rheinstrasse 20, Ch-8200 Schaffhausen, Switzerland, pursuant to and in compliance with, among others, regulation 10 and regulation 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto ("Regulations").

This Post Offer PA is in continuation of and should be read in conjunction with the Public Announcement ("PA") issued on March 4, 2011, corrigendum to the Public Announcement ("Corrigendum PA") issued on May 6, 2011 and Letter of Offer ("LOF") dated May 4, 2011 whereby the Acquirer had made an open offer ("Offer") to acquire up to 920,000 fully paid up equity shares of ₹10/- each representing 20% of the post Offer Share Capital of ADC India Communications Ltd. ("Target Company") at a price of ₹ 137.15/- (Rupees One Hundred Thirty Seven Rupees Fifteen Paisa only) per fully paid up equity share, payable in cash.

The details subsequent to the completion of the above mentioned Offer are as under:

1. Name of the Target Company : ADC India Communications Ltd.
2. Name of the Acquirer : Tyco Electronics Ltd. (now renamed as "TE Connectivity Ltd.")
3. Name of the Manager to the Offer : Kotak Mahindra Capital Company Limited
4. Name of the Registrar to the Offer : Karvy Computershare Private Limited
5. Other Details
   a Date of opening of the Offer : May 13, 2011
   b Date of closure of the Offer : June 1, 2011
6 Details of the acquisition :

No.	Item	Proposed in the Letter of Offer		Actual	
a.	Offer Price	₹ 137.15/- per fully paid up equity share		₹ 137.15/- per fully paid up equity share	
b.	Shareholding of the Acquirer (No. & %) before the ~~MOU~~/ PA	30,85,791 (67.08%^*)		30,85,791 (67.08%^*)	
c.	Shares acquired by way of MOU or market purchases (No. & %)	NA		NA	
d.	Shares acquired in the open offer (No. & %)	920,000 (20%*)		18,569 (0.40%*)	
e.	Size of the open offer (No. of shares multiplied by Offer Price per share)	₹ 12,61,78,000.00/-		₹ 25,46,738.35/-	
f.	Shares acquired after PA but before 7 working days prior to closure date, if any (No. & %)	Nil		Nil	
g.	Post Offer shareholding of Acquirer (No. &%) (b + c + d + f)	40,05,791(87.08%*)		31,04,360(67.49%*)	
h.	Pre & Post Offer shareholding of Public (No. & %)	Pre Offer	Post Offer	Pre Offer	Post Offer
		15,14,209 shares (32.92%*)	5,94,209 shares (12.92%*)	15,14,209 shares (32.92%*)	14,95,640 shares (32.51%*)

Notes:

^ Due to global acquisition of ADC Telecommunications, Inc ("ADC") through Tyco Electronics Minnesota, Inc and subsequent merger of Tyco Electronics Minnesota, Inc with ADC, Acquirer indirectly acquired 67.08% of the Shares of the Target Company

* Percentage shareholding is calculated based on 46,00,000 shares, the total shares of ADC India Communications Ltd. pre and post Offer.

7. The total valid shares tendered under the offer were 18,569 and the total Shares accepted under the offer are 18,569 amounting to an acceptance ratio of 100%.
8. Instructions have been issued and the balance funds lying in the escrow account have been released to the Acquirer pursuant to such instructions.
9. Karvy Computershare Private Limited, the Registrar to the Offer, have confirmed to us vide their letter dated June 9, 2011, that payments of shares validly tendered and accepted under the Offer have been dispatched to all the Shareholders whose shares have been accepted under the Offer by June 9, 2011 prior to June 16, 2011 being the last date of dispatch of payment. Shares tendered pursuant to invalid tenders have been returned to respective Shareholders by June 9, 2011. No interest was required to be paid to the Shareholders of the Target Company.
10. All investor queries / complaints received have been replied to.

All the capitalized terms not defined herein, shall have the same meaning as ascribed to them in the PA, Corrigendum PA and the LOF.

The Acquirer and its Board of Directors accept full responsibility for the information contained in this announcement and also accept responsibility for the obligations of acquirers as laid out in the Regulations.

This announcement is expected to be available on the SEBI website at **http://www.sebi.gov.in**

Issued by the Manager to the Offer for and on behalf of the Acquirer

kotak®
Investment Banking

Kotak Mahindra Capital Company Limited

Bakhtawar, 1st Floor, 229 Nariman Point, Mumbai – 400 021

Tel. No.: +91-22-6634 1100; Email: adcindia.offer@kotak.com; Contact Person: Chandrakant Bhole

Date : June 22, 2011
Place : Mumbai

PRESSMAN

Size: 12 (w) X 21 (h)